GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES LOK SABHA

STARRED QUESTION NO.122* TO BE ANSWERED ON 03.05.2016

Reservation to Differently Abled Persons

*122. DR. C. GOPALAKRISHNAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the existing provisions for providing reservation to differently abled persons in the Government establishments and Public Sector Undertakings;
- (b) the status of implementation of the said provisions in various Government Institutions indicating the percentage of differently abled covered so far, out of their total population;
- (c) whether the Government has any scheme for providing employment to differently abled persons in the private sector also, if so, the details thereof along with the achievements made thereunder; and
- (d) the further steps taken/proposed to be taken by the Government in this regard, in coordination with Central Ministries/ Departments, State Governments and UT Administrations?

ANSWER

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT)

(a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (d) of the Lok Sabha Starred Q.No 122 regarding "Reservation to Differently Abled Persons" for answer on 03.05.2016

- (a) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (PwD Act, 1995), every appropriate Government is required to appoint in every Government establishment such percentage of vacancies not less than 3% of persons or class of persons with disability of which 1% each shall be reserved for persons with:
 - i. blindness or low vision;
 - ii. hearing impairment and
 - iii. locomotor disability or cerebral palsy in the posts identified for each disability.
- (b) The above provision of the PwD Act, 1995 is implemented by the Central Government. As per the information provided by Department of Personnel and Training on the basis of data received from 65 Ministries/Departments, the status of representation of persons with disabilities in the Central Government services as on 01.01.2014 was as under:-

Group	Number of Persons with Disabilities			
	Visually Impaired	Hearing Impaired	Locomotor Disability	
A	20	36	236	
В	72	105	989	
С	1326	2007	9121	
Total	1418	2148	10346	
	(0.05%)	(0.08%)	(0.37%)	

(Percentage is with reference to total number of employees in Central Government Ministries/Departments)

As per information provided by the Department of Public Enterprises, disability wise details of employees in Central Public Sector Enterprises as on 31.03.2015 are as under:-

Number of Persons with Disabilities				
Visually Impaired	Hearing Impaired	Locomotor Disability		
1181	678	7008		
(0.09%)	(0.05%)	(0.54%)		

(percentage is with reference to total number of employees in Central Public Sector Enterprises)

(c) & (d) As per Section 41 of the PwD Act 1995, the appropriate Government and the local authority shall, within the limits of their economic capacity and development, provide incentives to employers both in public and private sectors to ensure that at least 5% of their workforce is composed of persons with disabilities. The Department of Empowerment of Persons with Disabilities, in the Central Government implements a scheme namely Incentives to Private Employers for providing employment for Persons with Disabilities (PwDs) to promote employment of PwDs in the private sector. Under this scheme the Department provides the employer's contribution for Employees Provident Fund (EPF) (12.5% of the basic pay + dearness allowance + retainer fees subject to maximum limit of basic pay is Rs. 15000/-) and Employees State Insurance (ESI) (4.75% of gross salary) for three years in respect of employees with disabilities in the private sector on or after 01.04.2008 drawing monthly salary upto Rs 25,000/-. Under this scheme, the Department of Empowerment of Persons with Disabilities has released an amount of Rs. 190.50 lakhs to employers in private sector during the last four years towards reimbursement of employer's contribution for EPF and ESIC of the employees with disabilities. 1533 employees with disabilities for EPF subscription and 1651 employees with disabilities for ESIC subscription benefitted under this scheme as on 30.09.2014.

A common platform has been created for the employers and PwDs who are trained for jobs and a job portal (www.disabilityjobs.gov.in) has been launched on 27.01.2016 for facilitating PwDs for suitable job placement. So far 3050 persons with disabilities have registered with this portal.

The National Action Plan for skill development of Persons with Disabilities (PwDs) has been announced on 21-03-2015 with a view to impart skill training for PwDs to enhance their scope of employability both in public and private sectors.

The National Handicapped Finance Development Corporation (NHFDC) and 7 National Institutes under the Department also implement skill development programme for disabilities. During the year 2015-16, 17738 persons with disabilities have been trained through NHFDC and 10390 persons with disabilities have been trained under the Skill Development Programme of 7 National Institutes.
